

LIR No. 7228-16
Kamlesh Prasad Vs. Chordia Techno Consultants
27.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

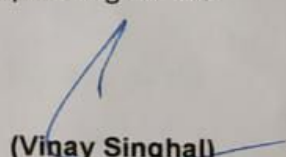
Notice sent to Sh. Veer Pal, AR for the workman has been served through WhatsApp.

Notice sent to Sh. Pankaj Malik, AR for the management has also been served through WhatsApp.

However, no reply / written submissions in synopsis form / consent for final disposal of the case has been received on behalf of both the parties.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for **27.07.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
27.06.2020



LIR No. 1630-17
Golam Haq Vs. M/s Uber Technologies India Pvt. Ltd.
27.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

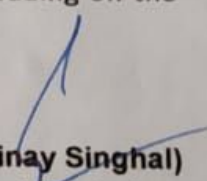
The matter was proceeding at the stage of ex parte final arguments.

Notice sent to Sh. Yogesh Yadav, AR for the workman has been served through WhatsApp. who has filed the written arguments through email ID of the court.

However, notices to both the managements have not been sent as a No Dispute Award already stand passed against management no.1 and management No.2 has already been proceeded ex parte.

As per law, even if a party is proceeded ex parte, it still has a right to advance final arguments. Accordingly, in order to provide an opportunity to the managements to contest the case and as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 27.07.2020.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
27.06.2020

